

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) No.376 of 2018**

**In the matter of:**

**Chamundeshware Studio & Laboratory Pvt Ltd**

**Appellant**

**Vs**

**K. Rajaiah (since deceased) represented by his LRs**

**Respondents:**

Present:

Mr. C.B. Gururaj, Advocate for Appellant.

Mr. Divyanshu Rai, Advocate for Respondent

With

**COMPANY APPEAL (AT) No.413 of 2018**

**In the matter of:**

**K. Rajaiah (since deceased) represented by his LRs**

**Appellant**

**Vs**

**Chamundeshware Studio & Laboratory Pvt Ltd**

**Respondent**

Present:

Mr. Divyanshu Rai, Advocate for Appellant.

Mr. C.B. Gururaj, Advocate for Respondent.

**ORDER**

**12.07.2019** - Mr. CP Gururaj, Advocate appearing on behalf of appellant in Company Appeal (AT) NO.376 of 2018 submits that the arguing counsel Mr. Vivek Holla is in some personal difficulty and could not make it to this

Appellate Tribunal today. This being a part heard matter which does not brook further delay in hearing, be listed for concluding the arguments on **1<sup>st</sup> August, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**